

ITEM NO.42

COURT NO.13 SECTION XVI  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)No...../2016  
(CC No.18435/2015)  
(Arising out of impugned final judgment and order dated 14/05/2013  
in CR No.1666/2009 passed by the High Court of Patna)  
DINESH SINGH & ORS. Petitioner(s)

VERSUS

SATYADEO PRASAD Respondent(s)  
(Office report on default)  
Date : 08/02/2016 This petition was called on for hearing today.  
CORAM : HON&#39;BLE MR. JUSTICE UDAY UMESH LALIT  
[IN CHAMBERS]

For Petitioner(s)  
Mr. Kedar Nath Tripathy,Adv.(NP)

For Respondent(s)  
Mr. Lakshmi Raman Singh,Adv.

UPON hearing the counsel the Court made the following

O R D E R

The record indicates that despite having given an  
undertaking on 30.03.2015, relevant documents have not  
yet been filed. On the last occasion, Learned Chamber  
Judge had passed the following order:-  
â- S Nobody appears for the petitioner.  
List next week.â- \235  
Even today, none appears for the petitioner.  
In the circumstances, the special leave petition is  
dismissed for non-prosecution.

(Rachna)  
SR.P.A.

(Chander Bala)  
COURT MASTER